



**GOVERNMENT OF MEGHALAYA**  
**HEALTH AND FAMILY WELFARE DEPARTMENT**

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 26<sup>th</sup> September, 2003

No. Health.272/2002/Pt/69:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and Commencement :- (1) These rules may be called the Meghalaya Medical Attendance (12th Amendment) Rules, 2003.  
(2) They shall come into force at once.
2. Addition of new clause to Sub-Rule (3) of Rule 10 – In Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules 1981, after clause (ak) (al) the following new clause (am) shall be added namely:-

(am) Rajiv Gandhi Cancer Institute and Research Centre, New Delhi.

Sd/- (P. S. Dkhar, MCS.,)

Officer-on-Special Duty to the Govt. of Meghalaya  
Health & Family Welfare Department

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Memo No.Health.272/2002/Pt/69-A

Dt. Shillong, the 26<sup>th</sup> September, 2003.

Copy forwarded to:-

- 1) The Director of Printing and Stationery, Meghalaya, Shillong for favour of publication in the Meghalaya, Gazette.
- 2) All Administrative Departments.
- 3) All Heads of Departments.

4) The Director of Health Services (MI), Meghalaya, Shillong with reference to her letter No.HSM/T/ST/4/2003/9940, dt.11.8.03.

5) The Director of Health Services (MCH&FW)/(Research), Meghalaya, Shillong.

By order etc.,

Officer-on-Special Duty to the Govt. of Meghalaya  
Health & Family Welfare Department.

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